

No
Transfer

12

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~NEW DELHI~~

O.A. No. 308 of 1988
~~T.A. No.~~

DATE OF DECISION 19.8.1991

Mr. Umed B. _____ Petitioner

Mr. G.A. Pandit _____ Advocate for the Petitioner(s)

Versus

Union of India & Ors. _____ Respondent

Mr. B.R. Kyada _____ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh

: Member (A)

The Hon'ble Mr. R.C. Bhatt

: Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

13

Mr. Umed B.,
Loco Colony,
Block No. M-94 B, Railway Quarters,
Near Railway School,
SURENDRANAGAR.

: Applicant.

(Advocate : Mr. G.A. Pandit)

VS.

1. Union of India, through
The General Manager,
Western Railways,
Churchgate,
BOMBAY -400 020.

2. Divisional Railway Manager,
Western Railway,
RAJKOT.

3. Asstt. Loco Foreman,
Western Railway,
SURENDRANAGAR.

: RESPONDENTS

(Advocate : Mr. B.R. Kyada)

CORAM : Hon'ble Mr. M.M. Singh

: Member (A)

Hon'ble Mr. R.C. Bhatt

: Member (J)

O R A L - O R D E R

O.A. No.308 of 1988

Date : 19.8.1991

Per : Hon'ble Mr. M.M. Singh

: Member (A)


This original application under Section 19 of the Administrative Tribunals Act, 1985, was filed with prayer to cancel the order reverting the applicant and transferring him from his present post held by him at Surendranagar.


2. Mr. B.N. Raval learned counsel for Mr. G.A. Pandit learned counsel for the applicant made a statement at the Bar that the applicant has since retired from service, though he did not know the date of his retirement, and therefore with retirement of the applicant the cause of action in this application does not survive. He therefore prays for permission of

14

withdrawl of the application. Learned counsel Mr. B.R. Kyada for the respondents present has not objection. ^{for} withdrawl of the application.

3. The application is dismissed as withdrawn with no orders as to costs.


(R.C. BHATT)
Member (J)


(M.M. SINGH)
Member (A)

*Ani.